

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.319
IB-2238/ND/2019

IN THE MATTER OF:

Trectebel Engineering Pvt Ltd

Vs.

WaroraKurnool Transmission Ltd

....PETITIONER

...RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 11.10.2019

CORAM:

JUSTICE (RETD.) SHRI RAJESH DAYAL KHARE,
HON'BLE MEMBER (JUDICIAL)

Ms. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant : Ms. Palak Rohmetra
For the Respondent/Corporate Debtor :

ORDER

Ld. Counsel for the petitioner has put in appearance and states that she require one week's time to file affidavit of service. Let the same be filed. None present on behalf of the respondent. To come up on 24.10.2019 as prayed for. In the meantime, Ld. Counsel for the petitioner may file compliance to section 9 (3)(b) of the code.

Sd/-
(Sumita Purkayastha)
MEMBER (TECHNICAL)

Sd/-
(Rajesh Dayal Khare)
MEMBER (JUDICIAL)